

RATIFIED

Minutes of M.No.23/10 held on 08.09.2009 of Norms Committee (NC-I) (DES.I Section)

The meeting No. 23/10 of the Norms Committee (NC-I) for the licensing year 2009-2010 held on 08.09.2009 under the Chairmanship of Shri A. Komu, Joint Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004-2009 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak. D.O.	475	23062635	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. B.D. Ghosh. Jt. IA	399	23063355	M/o Steel, U.B.
4.	Sh. K.K. Funda, Asstt. Dir.	736A		DC(MSME), N.B.
5.	Sh. A.K. Mishra, AIA			M/o Steel, U.B.
6.	Sh. Krishan Kumar, DDG & Convener NC-I	302	23061562 Ext.380	DGFT, U.B.
7.	Sh. Ramavatar Meena, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

1	Case No.:29/23/80-ALC2/2009	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:23/80-ALC2/2009 08.09.2009	Status:Case deferred
	HQ File :01/80/050/00351/AM10/	RLA File :03/95/040/00278/AM09/	Lic.No/Date:0310476211 24.06.2008	Defer Date: 27.10.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 27.10.2009:- 1. Information in respect of Sl.No.3 & 11 of the Standard Deficiency Format.			

2	Case No.:30/23/80-ALC2/2009	Party Name:KE-BURGMANN FLEXIBLES INDIA PLTD.	Meet No/Date:23/80-ALC2/2009 08.09.2009	Status:Case deferred
	HQ File :01/80/050/00352/AM10/	RLA File :04/24/040/00087/AM10/	Lic.No/Date:0410106216 16.07.2009	Defer Date: 27.10.2009
	Decision : The representative of DIPP present in the meeting informed the Committee that the product does not relates to them. The Committee therefore handed-over the firm's application to the concerned technical authority i.e. DC(MSME) for examination and submission of comments. The case may be re-listed on 27.10.2009.			

3	Case No.:28/23/80-ALC2/2009	Party Name:BIRLA ERICSSON OPTICAL LTD.,	Meet No/Date:23/80-ALC2/2009 08.09.2009	Status:Case deferred
	HQ File :01/80/050/00350/AM10/	RLA File :11/24/040/00011/AM10/	Lic.No/Date:1110020821 31.07.2009	Defer Date: 27.10.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIT for examination and submission of comments. The case may be re-listed on 27.10.2009.			

4	Case No.:17/23/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:23/80-ALC2/2009 08.09.2009	Status:Case deferred
	HQ File :01/80/050/00339/AM10/	RLA File :11/24/040/00010/AM10/	Lic.No/Date:1110020832 04.08.2009	Defer Date: 27.10.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 27.10.2009:- 1. Specific quantity of each export product with details of the accessories and their weight separately. 2. Input Weight of each casting/ forging and corresponding finished weight. 3. Use of each component proposed for import in the manufacture of export product 4. Serial no 5 & 11 of SDL export product wise. 5. Break up of item no 1 of import in to different grades of steel such as SS,AS and non alloy. 6.Manufacturing activity on instruments imported for export product 2			

5	Case No.:34/23/80-ALC2/2009	Party Name:CANTRONICS OFFICE EQUIPMENTS PVT.LTD.,	Meet No/Date:23/80-ALC2/2009 08.09.2009	Status:Case deferred
	HQ File :01/80/050/00356/AM10/	RLA File :03/94/040/00360/AM10/	Lic.No/Date:0310532496 05.08.2009	Defer Date: 27.10.2009
	Decision : On the recommendation of the representative of DC(MSME) present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 27.10.2009:- 1. Clarify the make of toner cartridge to be refilled. 2. Whether they are having agreement with the original tenor cartridge manufacturer for re-manufacture of such cartridge. 3. Forward a copy of Export Order.			

	Case No.:32/23/80-ALC2/2009	Party Name:WOLFRA- TECH PVT LTD	Meet No/Date:23/80-ALC2/2009 08.09.2009	Status:Case approved
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	HQ File :01/80/050/00354/AM10/	RLA File :07/24/040/00167/AM10/	Lic.No/Date:0710066406 07.08.2009	
6	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- Quantity of import item may be allowed as 15.45 Kgs. inclusive of 3% wastage after 2/3rd recovery. The Regional Authority may take necessary action accordingly.			

	Case No.:1/23/80-ALC2/2009	Party Name:PAM-PAC MACHINES PVT. LTD.,	Meet No/Date:23/80-ALC2/2009 08.09.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00323/AM10/	RLA File :03/95/040/00306/AM10/	Lic.No/Date:0310534402 20.08.2009	
7	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

	Case No.:2/23/80-ALC2/2009	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:23/80-ALC2/2009 08.09.2009	Status:Case deferred
	HQ File :01/80/050/00324/AM10/	RLA File :05/24/040/00292/AM10/	Lic.No/Date:0510247973 20.08.2009	Defer Date: 27.10.2009
8	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DC(MSME) for examination and submission of comments. The case may be re-listed on 27.10.2009.			

	Case No.:3/23/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:23/80-ALC2/2009 08.09.2009	Status:Case deferred
	HQ File :01/80/050/00325/AM10/	RLA File :04/24/040/00292/AM09/	Lic.No/Date:0410107117 21.08.2009	Defer Date: 27.10.2009
9	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 27.10.2009.			

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10	Case No.:4/23/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:23/80-ALC2/2009 08.09.2009	Status:Case deferred
	HQ File :01/80/050/00326/AM10/	RLA File :04/24/040/00105/AM10/	Lic.No/Date:0410107118 21.08.2009	Defer Date: 27.10.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 27.10.2009.			

11	Case No.:5/23/80-ALC2/2009	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:23/80-ALC2/2009 08.09.2009	Status:Case deferred
	HQ File :01/80/050/00327/AM10/	RLA File :53/24/040/00006/AM10/	Lic.No/Date:5310009013 21.08.2009	Defer Date: 27.10.2009
	Decision : The Committee noted that firm's application has already been forwarded to C&PC for examination and comments. The copy of application was also handed-over to DC(MSME) for examination and submission of comments. The case may be re-listed on 27.10.2009.			

12	Case No.:6/23/80-ALC2/2009	Party Name:DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:23/80-ALC2/2009 08.09.2009	Status:Case deferred
	HQ File :01/80/050/00328/AM10/	RLA File :05/23/040/00024/AM10/	Lic.No/Date:0510248143 24.08.2009	Defer Date: 27.10.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 27.10.2009: - 1. Information in respect of Sl.No.4,5 & 11 of the Standard Deficiency Format.			

13	Case No.:7/23/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:23/80-ALC2/2009 08.09.2009	Status:Case transferred
	HQ File :01/80/050/00329/AM10/	RLA File :05/24/040/00207/AM10/	Lic.No/Date:0510248210 24.08.2009	
	Decision : The committee noted that ITC(HS) of the export product was wrongly mentioned as 84 instead of 85. The Committee noted that as per the existing work distribution among the NCs the export product falls under the jurisdiction of NC-II. The Committee, after deliberating upon the case, directed to transfer the file relating to this case to Convenor NC-II as the export product related to them.			

14	Case No.:10/23/80-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:23/80-ALC2/2009 08.09.2009	Status:Case deferred
	HQ File :01/80/050/00332/AM10/	RLA File :05/24/040/00237/AM10/	Lic.No/Date:0510248312 25.08.2009	Defer Date: 27.10.2009

Decision : The representative of DHI present in the meeting informed the Committee that they received the firm's application and case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 27.10.2009.

15	Case No.:12/23/80-ALC2/2009	Party Name:M/S. SPECIALITY VALVES, PROPLION HOLDINGS (P) LTD	Meet No/Date:23/80-ALC2/2009 08.09.2009	Status:Case deferred
	HQ File :01/80/050/00334/AM10/	RLA File :05/24/040/00267/AM10/	Lic.No/Date:0510248227 25.08.2009	Defer Date: 27.10.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DC(MSME) for examination and submission of comments. The case may be re-listed on 27.10.2009.			

16	Case No.:13/23/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:23/80-ALC2/2009 08.09.2009	Status:Case deferred
	HQ File :01/80/050/00335/AM10/	RLA File :04/24/040/00051/AM10/	Lic.No/Date:0410107193 25.08.2009	Defer Date: 27.10.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 27.10.2009.			

17	Case No.:14/23/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:23/80-ALC2/2009 08.09.2009	Status:Case deferred
	HQ File :01/80/050/00336/AM10/	RLA File :04/24/040/00083/AM10/	Lic.No/Date:0410107196 25.08.2009	Defer Date: 27.10.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 27.10.2009.			

18	Case No.:15/23/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:23/80-ALC2/2009 08.09.2009	Status:Case deferred
	HQ File :01/80/050/00337/AM10/	RLA File :04/24/040/00111/AM10/	Lic.No/Date:0410107197 25.08.2009	Defer Date: 27.10.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 27.10.2009.			

	Case No.:8/23/80-ALC2/2009	Party Name:ACE MANUFACTURING SYSTEMS LTD.,	Meet No/Date:23/80-ALC2/2009 08.09.2009	Status:Case reverted back to RA
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	HQ File :01/80/050/00330/AM10/	RLA File :07/24/040/00196/AM10/	Lic.No/Date:0710066656 25.08.2009	
19	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

	Case No.:9/23/80-ALC2/2009	Party Name:ACE MANUFACTURING SYSTEMS LTD.,	Meet No/Date:23/80-ALC2/2009 08.09.2009	Status:Case approved
	HQ File :01/80/050/00331/AM10/	RLA File :07/24/040/00197/AM10/	Lic.No/Date:0710066657 25.08.2009	
20	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

	Case No.:11/23/80-ALC2/2009	Party Name:ITS INDIA PVT. LTD.	Meet No/Date:23/80-ALC2/2009 08.09.2009	Status:Case deferred
	HQ File :01/80/050/00333/AM10/	RLA File :03/94/040/00438/AM10/	Lic.No/Date:0310535255 26.08.2009	Defer Date: 27.10.2009
21	Decision :The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 27.10.2009.			

	Case No.:16/23/80-ALC2/2009	Party Name:ACER INDIA (PRIVATE) LTD	Meet No/Date:23/80-ALC2/2009 08.09.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00338/AM10/	RLA File :07/21/040/00436/AM10/	Lic.No/Date:0710066699 26.08.2009	
22	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

23	Case No.:19/23/80-ALC2/2009	Party Name:KIRLOSKAR CHILLERS PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2009 08.09.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00341/AM10/	RLA File :31/21/040/00157/AM10/	Lic.No/Date:3110039734 26.08.2009	
	Decision :The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

24	Case No.:18/23/80-ALC2/2009	Party Name:MANATEC ELECTRONICS PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2009 08.09.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00340/AM10/	RLA File :25/24/040/00010/AM10/	Lic.No/Date:2510002591 27.08.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

25	Case No.:20/23/80-ALC2/2009	Party Name:TIMKEN INDIA LTD.	Meet No/Date:23/80-ALC2/2009 08.09.2009	Status:Case deferred
	HQ File :01/80/050/00342/AM10/	RLA File :02/24/040/00108/AM10/	Lic.No/Date:0210130945 28.08.2009	Defer Date: 27.10.2009
	Decision :The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 27.10.2009.			

26	Case No.:21/23/80-ALC2/2009	Party Name:INGERSOLL-RAND (INDIA) LIMITED	Meet No/Date:23/80-ALC2/2009 08.09.2009	Status:Case deferred
	HQ File :01/80/050/00343/AM10/	RLA File :03/94/040/00463/AM10/	Lic.No/Date:0310535732 28.08.2009	Defer Date: 27.10.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical			

authority i.e DIPP for examination and submission of comments. The case may be re-listed on 27.10.2009.

27	Case No.:22/23/80-ALC2/2009	Party Name:MILINDIA LTD.	Meet No/Date:23/80-ALC2/2009 08.09.2009	Status:Case deferred
	HQ File :01/80/050/00344/AM10/	RLA File :05/24/040/00450/AM09/	Lic.No/Date:0510248613 28.08.2009	Defer Date: 27.10.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 27.10.2009.			

28	Case No.:23/23/80-ALC2/2009	Party Name:MILINDIA LTD.	Meet No/Date:23/80-ALC2/2009 08.09.2009	Status:Case deferred
	HQ File :01/80/050/00345/AM10/	RLA File :05/24/040/00529/AM09/	Lic.No/Date:0510248614 28.08.2009	Defer Date: 27.10.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 27.10.2009.			

29	Case No.:24/23/80-ALC2/2009	Party Name:MILINDIA LTD.	Meet No/Date:23/80-ALC2/2009 08.09.2009	Status:Case deferred
	HQ File :01/80/050/00346/AM10/	RLA File :05/24/040/00602/AM09/	Lic.No/Date:0510248615 28.08.2009	Defer Date: 27.10.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 27.10.2009.			

30	Case No.:25/23/80-ALC2/2009	Party Name:MILINDIA LTD.	Meet No/Date:23/80-ALC2/2009 08.09.2009	Status:Case deferred
	HQ File :01/80/050/00347/AM10/	RLA File :05/24/040/00619/AM09/	Lic.No/Date:0510248616 28.08.2009	Defer Date: 27.10.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 27.10.2009.			

	Case No.:26/23/80-ALC2/2009	Party Name:MILINDIA LTD.	Meet No/Date:23/80-ALC2/2009 08.09.2009	Status:Case deferred
	HQ File :01/80/050/00348/AM10/	RLA File :05/24/040/00658/AM09/	Lic.No/Date:0510248618 28.08.2009	Defer Date: 27.10.2009

31	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 27.10.2009.			
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32	Case No.:27/23/80-ALC2/2009	Party Name:MILINDIA LTD.	Meet No/Date:23/80-ALC2/2009 08.09.2009	Status:Case deferred
	HQ File :01/80/050/00349/AM10/	RLA File :05/24/040/00685/AM09/	Lic.No/Date:0510248621 28.08.2009	Defer Date: 27.10.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 27.10.2009.			

33	Case No.:31/23/80-ALC2/2009	Party Name:HINDUSTAN AERONAUTICS LTD,	Meet No/Date:23/80-ALC2/2009 08.09.2009	Status:Case deferred
	HQ File :01/80/050/00353/AM10/	RLA File :07/24/040/00651/AM09/	Lic.No/Date:0710066776 02.09.2009	Defer Date: 27.10.2009
	Decision : The Committee noted that hard copies of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to request RA to forward the application and on receipt forward the same to DGCA and DIPP. Application to DGCA to be sent alongwith a note explaining the purpose of application being sent to them. The case may be re-listed on 27.10.2009.			

34	Case No.:33/23/80-ALC2/2009	Party Name:FAIVELEY TRANSPORT INDIA LIMITED	Meet No/Date:23/80-ALC2/2009 08.09.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00355/AM10/	RLA File :05/24/040/00260/AM10/	Lic.No/Date:0510248766 02.09.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

35	Case No.:35/23/80-ALC2/2009	Party Name:D.D.ENTERPRISES,	Meet No/Date:23/80-ALC2/2009 08.09.2009	Status:Case deferred
	HQ File :01/80/050/00357/AM10/	RLA File :31/21/040/00178/AM10/	Lic.No/Date:3110039809 02.09.2009	Defer Date: 27.10.2009

Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 27.10.2009.

36	Case No.:36/23/80-ALC2/2009	Party Name:THYSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:23/80-ALC2/2009 08.09.2009	Status:Case deferred
	HQ File :01/80/050/00358/AM10/	RLA File :31/21/040/00146/AM10/	Lic.No/Date:3110039814 02.09.2009	Defer Date: 27.10.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 27.10.2009.			

Case No. A/R-57	M/s. Bharat Heavy Electricals Ltd., Tiruchiraalli	F.No. 01/80/50/ 00285/AM09/DES.I	Lic.No. & Date
Meeting No. 23/10		RA F.No.04/24/040/00228/AM08	0410092521
Date: 08.09.2009		Ratification of norms	dt.07.12.2007

The representative of DHI informed the Committee that they have not received the firm's representation. The Committee therefore handed-over the firm's representation to the technical authority for examination and submission of comments. The case may be re-listed on 27.10.2009.

Case No. A/R-58	M/s. C-Tech Engineers Pvt. Ltd., Pune	F.No. 01/80/50/ 01035/AM08/DES.I	Lic.No. & Date
Meeting No. 23/10		RA F.No.31/24/040/00295/AM08	3110031941
Date: 08.09.2009		Ratification of norms	dt.14.12.2007

The representative of DHI informed the Committee that they have not received the firm's representation. The Committee therefore handed-over the firm's representation to the technical authority for examination and submission of comments. The case may be re-listed on 27.10.2009.

Case No. A/R-59	M/s. International Tubular Services (I) Pvt. Ltd.,	F.No. 01/80/50/ 00601/AM09/DES.I	Lic.No. & Date
Meeting No. 23/10		RA F.No.03/94/040/00265/AM09	0310473475
Date: 08.09.2009		Ratification of norms	dt.06.06.2008

The representative of DHI present in the meeting informed the Committee that they received the firm's representation and case was under their study. The Committee urged DHI to furnish their comments at the earliest. The case will be re-listed before the NC on 27.10.2009.

Case No. A/R-60	M/s. Hind High Vacuum Co. Pvt. LTD., Bangalore	F.No. 01/80/50/ 01011/AM08/DES.I	Lic.No. & Date
Meeting No. 23/10		RA F.No.07/24/040/00520/AM08	0710054565
Date: 08.09.2009		Ratification of norms	dt.16.11.2007

The representative of **DIPP** informed the Committee that the earlier papers of the case are readily not available with them. The Committee therefore handed-over the case file to the technical authority for examination and submission of comments. The case may be re-listed on 27.10.2009.

Case No. A/R-61	M/s. Denso Haryana Pvt. Ltd., Gurgaon	F.No. 01/80/50/ 00521/AM07/DES.I	Lic.No. & Date
Meeting No. 23/10		RA F.No.05/24/040/00396/AM07	0510188040
Date: 08.09.2009		Ratification of norms	dt.11.08.2006

The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 27.10.2009.

Case No. A/R-62	M/s. Bharat Earth Movers Ltd., Bangalore	F.No. 01/80/50/ 00535/AM08/DES.I	Lic.No. & Date
Meeting No. 23/10		RA F.No.07/24/040/00486/AM08	0710053990
Date: 08.09.2009		Ratification of norms	dt.23.10.2007

The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 27.10.2009.

Case No. A/R-63	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	F.No. 01/80/162/ 00961/AM08/DES.I	Lic.No. & Date
Meeting No. 23/10		RA F.No.03/94/040/00587/AM08	0310442080
Date: 08.09.2009		Ratification of norms	dt.06.09.2007

On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 27.10.2009:-

1. Information in respect of items at Sl. No. 5,11 & 13 of Standard Deficiency Format-Export product wise
2. Basis for the quantity of plates required for different testing supported by documentary evidence.

Case No. A/R-64	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	F.No. 01/80/162/ 00861/AM08/DES.I	Lic.No. & Date
Meeting No. 23/10		RA F.No.03/94/040/00386/AM08	0310437235
Date: 08.09.2009		Ratification of norms	dt.24.07.2007

The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to revise the norms in respect of the subject advance authorization with following modifications:-

1. Import items at S.Nos.1 (Cam Locks) and 3 (Combination Locks) may be allowed as per GN-4.
2. Rest of the import items may be deleted as per firm's letter 08.11.2008.

The Regional Authority may take necessary action accordingly.

Case No. A/R-65	M/s. Micron Instruments Pvt. Ltd.,	F.No. 01/80/50/ 00522/AM09/DES.I	Lic.No. & Date
Meeting No. 23/10		RA F.No.05/24/040/00191/AM09	0510222598
Date: 08.09.2009		Ratification of norms	dt.23.06.2008

The representative of the DIPP present in the meeting recommended that norms of the subject authorization may be ratified on repeat basis as per Advance Authorization No.0510206559 dated 20.07.2007 ratified in Norms Committee Meeting No. 10/10 dated 09.06.2009. Keeping in view, the end cutting wastages due to sophisticated nature of the product and actual realization from scrap as per Central Excise certified data, the quantity of import item may be modified to 2100 Kgs. inclusive of 741% wastage after taking 6% recovery from scrap as per decision taken by NC in its meeting dated 6.3.2007.

The Regional Authority may take necessary action accordingly.

Case No. A/R-66	M/s. Rathi Transpower Pvt. Ltd.,	F.No. 01/80/50/ 01022/AM08/DES.I	Lic.No. & Date
Meeting No. 23/10		RA F.No.31/24/040/00290/AM08	3110031775
Date: 08.09.2009		Ratification of norms	dt.04.12.2007

The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 27.10.2009.

Case No. A/R-67	M/s. Solo Manufacturing Pvt. Ltd.,	F.No.01/80/50/ 01195/AM08/DES.I	Lic.No. & Date
Meeting No. 23/10		RA F.No.05/24/040/00733/AM08	0510213882
Date: 08.09.2009		Ratification of norms	dt.20.12.2007

The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 27.10.2009.

Case No. C-13	M/s. Prasad GWK Cootech Pvt. LTd.,	F.No. 01/80/162/ 00561/AM09/DES.I
Meeting No. 23/10		Clarification regarding Plastic Extrusion Plants & machineries
Date: 08.09.2009		

The NC considered the firm request and decided to clarify that “Complete Compact Air Cooled Chiller Model [WECO 100L WECO 60 L](#)” can not be classified as “Plastic Extrusion Plants & Machineries under [Sl.No. 561 of Croup Code 61 of DEPB](#). Regarding the point whether the Spares / Component can be allowed, the benefit under the said DEPB description where exported / shipped independently, the Committee decided to request DEPB committee to decide the issue since it is a policy matter. Views of NC are to be informed to Policy 4(B) Section (DEPB Committee) and matter is to be closed on the part of NC.

Case No. C-14	M/s. Sharplex Filters (India) Pvt. LTd.,	F.No. 01/80/162/ 00798/AM09/DES.I
Meeting No. 23/10		Modification of SION C-1789
Date: 08.09.2009		

The committee noted that it is a case of minor modification in SION therefore there is no need to call for the consumption data. [The Committee decided to examine the issue](#). The case may be re-listed on 27.10.2009.

Case No. C-15	M/s. Sunbeam Enterprises	F.No. 01/80/162/ 00 /AM10/DES.I
Meeting No. 23/10		
Date: 08.09.2009		Clarification regarding Exports under DEPB Scheme

The committee considered the firm's request seeking clarification regarding Export under DEPB Scheme and decided to advise the firm to appear before the committee along-with complete specification of each composite item with its weight to explain their case. The case may be re-listed on 27.10.2009.

Case No. C-16	M/s. N.K. Exports	F.No. 01/80/162/ 0000836/AM09/DES.I
Meeting No. 23/10		
Date: 08.09.2009		Fixation of wastage norms

The representative of DHI informed the Committee that they have not received the firm's representation. The Committee therefore handed-over the firm's representation to the technical authority for examination and submission of comments. The case may be re-listed on 27.10.2009.

SUPPLEMENTARY AGENDA

Case No. C-17	M/s. Reference received from PC-IV(B) in respect of M/s. Gripwell Tools Industries, Jalandhar	F.No. 01/80/162/ 0000627/AM10/PC-IV(B)/DES.I
Meeting No. 23/10		
Date: 08.09.2009		Clarification on "Cro Bar / Wrecking Bar"

The Committee noted that the case is coming for consideration before DEPB Committee in the afternoon of 08.09.09. The Committee, therefore, decided to defer the case for want for the minutes of the DEPB Committee meeting. The case may be re-listed on 27.10.2009.

(B. C. Nayak D.O., DHI)
Member

(S.K. Jain, D.O., DIPP)
Member

(B. D. Ghosh, Jt. IA, MOS)
Member

(K.K. Funda, Asstt. Director)
Member

(A.K. Mishra, AIA, MOS)

(Krishan Kumar, Dy. DGFT)

Member

Convener

(A. Komu)
Chairman